

C.A.No. 2-3 OF 2002  
ITEM NO.101  
PART-HEARD

COURT NO.7

SEC -XVII

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S).2-3 OF 2002@@  
EEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEE

Prakash Khandre

Appellant(s)

VERSUS

Vijaya Kumar Khandre & Ors.

Respondent(s)

(with appln. for permission to place addl. documents on record)

WITH

C.A. No.1455/2002

(with office report)

DATE: 10-4-2002 These matters were called on for hearing today. @@  
BB

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE BISHESHWAR PRASAD SINGH  
HON'BLE MR. JUSTICE H. K. SEMA

For Appellant (s) : Mr. Ashok Desai, Sr. Adv.  
in CA 2-3/2002 Ms. Indu Malhotra, Adv.  
Mr. Vikram Mehta, Adv.  
Mr. Dheeraj Nair, Adv.  
Ms. Madhu Sweta, Adv.

for Res. No.1 in Mr. Shanti Bhushan, Sr. Adv.  
CA 2-3/2002 & for Mr. KN Bhat, Sr. Adv.  
Appellant in Mr. Sanjay Pathak, Adv.  
CA 1455/02 Mr. Manish Jha, Adv. for  
Mr. Manmohan, Adv.  
Mr. K Rajeev, Adv.

For Res. No.1 in : Mr. Vijay Kumar Majage, Adv.  
CA 2/02 and Mr. S Sukumaran, Adv.  
Res. No.2 in Mr. Gangadhar Mayage, Adv.  
CA 1455/02 Ms. Divya Nair, Adv. for  
Mr. VK Sidharthan, Adv.  
  
Mr. Randhir Singh Jain, Adv.  
  
Mr. Sanjay R Hegde, Adv.  
Mr. Satya Mitra, Adv.  
  
Mr. Shanthakumar V Mahale, Adv. for  
Mr. Rajesh Mahale, Adv.

UPON hearing counsel the Court made the following

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...L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....T.....  
Mr. Ashok Desai, learned senior counsel resumed his arguments at 10.40 p.m. and concluded at 12.10 p.m. Thereafter Mr. Shanti Bhushan, learned senior counsel started his arguments and he was on his legs when the Court rose for the day. The matters remained part-heard.

(Vijay Kr. Sharma)  
Court Master

(K.K. Chadha)  
Court Master